

Open Court

Central Administrative Tribunal, Allahabad Bench, Allahabad

**Contempt Petition. No.330/00138/2019 in
Original Application No. 331/00177/2019**

This the 28th day of July, 2021.

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)**

Vishwajit Yadav, s/o Sri Nand Lal Yadav, r/o Village Saram, Post Harpur, District-Gorakhpur.

Petitioner

By Advocate: Sri Dharmendra Tiwari proxy for Sri Arun Kumar Pandey

Versus

Rajiv Agrawal, The General Manager, North Eastern Railway, Gorakhpur.

Respondents

By Advocate: Sri Pramod Kumar Rai

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

We have heard learned counsel for the petitioner as well as Id. Counsel for respondents and have perused the record.

At the very outset, it is submitted by Id. Counsel for the respondents that the respondents have complied the order dated 4.4.2019 passed by this Tribunal in O.A. No. 177/2019 related to this C.P., whereby a direction was given to the respondents to decide the representation of the applicant/petitioner within a period of 3 months from the date of receipt of certified copy of order. It is submitted that as the respondents have passed the order within the stipulated time, the instant contempt proceedings, initiated for non compliance of the same are liable to be closed and be closed accordingly.

2. Learned counsel for petitioner has not disputed the aforesaid submission of learned counsel for respondents and has fairly conceded that respondents have complied the order dated

4.4.2019 passed by this Tribunal in O.A. No. 177/2019. He has no objection in case, the Contempt proceedings are closed.

3. In view of the above, the contempt proceedings are closed.

Notice stands discharged,

4. Pending MAs in this contempt petition are also dismissed as having being infructuous.

5. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

(Tarun Shridhar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-